

dated the 5th December, 1964, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952. [Placed in Library. See No. LT-3808/65.]

RECOMMENDATIONS OF THE CENTRAL WAGE BOARD FOR COFFEE PLANTATION INDUSTRY AND COAL MINING INDUSTRY

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Government Resolution No. WB-3(26)/64 dated the 14th January, 1965, on recommendations of the Central Wage Board for Coffee Plantation industry regarding wage structure of field workers and maistries. [Placed in Library. See No. LT-3809/65.]
- (ii) Government Resolution No. WB-16(14)/64 dated the 14th January, 1965, on the recommendations of the Central Wage Board for coal mining industry for a second interim wage increase. [Placed in Library. See No. LT-3810/65].

12.26 hrs.

STATEMENT ON NAGALAND

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Sir, about the transfer of the subject of Nagaland from the Ministry of External Affairs to the Home Ministry, I know the feelings of the Members of this House and I would certainly like to respect them. Only I thought that we will do it a little later at the appropriate time. For the time being this matter is being handled by the Ministry of External Affairs. As the hon. Members who went there have just now said, we are in a delicate position. This will not take much time. I do hope we would be able to decide one way or the other as early

as it is possible. So for the time being this is continuing. This does not mean in any way that Nagaland is external to India or is something foreign to us. Therefore, I would appeal to the Members of the House that while we will certainly respect their wishes, they should allow the Government to do it at the appropriate time.

12.27 hrs.

RE: STATEMENT ON CORRUPTION CHARGES AGAINST CHIEF MINISTER OF ORISSA

Mr. Speaker: I have to inform the House that the Prime Minister shall make a statement on the subject of corruption charges against the Chief Minister of Orissa at 4.00 today. Those hon. Members who may be interested may remain present in the House.

Shri S. M. Banerjee (Kanpur): I read a news item in the Press that he was going to make a statement in the Rajya Sabha. I want to know whether this is going to be made first in the Rajya Sabha or here.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): At 4.00 P.M. and at 5.00 P.M. in the Rajya Sabha.

An hon. Member: Why not mention it in the Agenda papers.

12.28 hrs.

VACATION OF SEAT OF SHRI K. C. REDDY

Mr. Speaker: I have to inform the House that Shri K. C. Reddy, Member of Lok Sabha from Chikballapur constituency of Mysore having been appointed Governor of the State of Madhya Pradesh, his seat in Lok Sabha has, under clause (1) of article 158 of the Constitution, become vacant with effect from the 11th February, 1965, the date on which he entered upon his office as Governor.